12 hrs.

RE. MOTION FOR ADJOURNMENT

FIRING ON FARMERS OF NIPPANI, KARNATAKA, AGITATING FOR HIGHER TOBACCO PRICES

(*Interruptions*)

SHRI JYOTIRMOY BOSU (Diamond Habour): I seek your permission... (*Interruptions*).

SHRI GEORGE FERNANDES (Muzaffarpur): I have submitted an adjournment motion... (*Interruptions*).

MR. SPEAKER: Please sit down.

SHRI NIREN GHOSH (Dum Dum): On the question of remunerative price for tobacco growers and their movement...

MR. SPEAKER: I have admitted a calling attention tomorrow. (*Interruptions*).

SHRI JYOTIRMOY BOSU: I seek your permission. If I obey the Chair, I never get a chance! (*Interruptions*)

MR. SPEAKER: You were not here, Mr. George, when I explained to this House that we are going to have something more than that. Tomorrow I am calling the Business Advisory Committee and we are fixing a date for discussion. It may be tomorrow, it may be day after, on some sort of consensus, so that in that context we can discuss it. For tobacco, this is only a question of remunerative price.

SHRI JYOTIRMOY BOSU: It is the Commerce Ministry's affair; the Union Government is responsible for fixing a remunerative price.

MR. SPEAKER: That is why I am trying to bring a calling attention tomorrow because the Minister was not there. I explained it early morning, Mandalji. I had no option because the Minister was not here.

श्री धनिक लाल मंडल (झंझारपुर) : हम लोगों को पहले सुन लीजिए, फिर आप तय कीजिए... (**व्यवधान**)...

अध्यक्ष महोदय : मैंने कल बुला लिया है डिशकशन के लिए। ...

श्री मनीराम बागड़ी (हिसार) : हिन्दुस्तान के किसान मारे जायं, कत्ल किए जायें... (**व्यवधान**) ...

अध्यक्ष महोदय : मैंने बताया . . .

श्री जार्ज फर्नान्डीस: यह मामला पिछले कई दिनों से चल रहा है . . .

अध्यक्ष महोदय : मैंने बताया आप को। मैंने लिख भी दिया था।

श्री जार्ज फर्नान्डीस: बन्दूक के जरिए अगर किसानों की समस्या को हल करना चाहते हैं तो हम लोग सदन में आकर क्या करें?

एक माननीय सदस्य: इस पर ऐडजर्नमेंट मोशन मंजूर कीजिए।

अध्यक्ष महोदय : एडजर्नमेंट मोशन नहीं हो सकता।

श्री मनी राम बागड़ी: कामरोको प्रस्ताव मंजूर होना चाहिए।

MR. SPEAKER: I cannot do it.

(*Interruptions*)

SHRI JYOTIRMOY BOSU: I seek your permission. Obeying the Chair will not mean anything at all! I have been seeking your permission from the beginning.

अध्यक्ष महोदय : आप वही बात फिर करेंगे कि यहां तो ले ली वहां नहीं ली।

(*Interruptions*)

MR. SPEAKER: Why do you want to put me in an awkward position unecessarily? I cannot have two rules. Can I have?

SHRI JYOTIRMOY BOSU: I will say something very different.

अध्यक्ष महोदय: सुनूंगा, सब की सुनूंगा।

श्री अटल बिहारी वाजपेयी (नई दिल्ली): अध्यक्ष महोदय, मुझे एक निवेदन करना है।

अध्यक्ष महोदय : मैं एक-एक कर के सब को सुनूंगा। आप बैठिए, मैं सब की सुनता हूं।

श्री धनिक लाल मंडल: मेरा एक व्यवस्था का प्रश्न यह हैं कि आप ने बार बार कहा है और हम लोग उस से सहमत हैं। . . .

अध्यक्ष महोदय : आप कौन से मुद्दे में उठाना चाहते हैं ?

श्री धनिक लाल मंडल : यह 56 से लेकर 60 तक आप देख लीजिए। यह जो ऐडजर्नमेंट मोशन हैं। ...

अध्यक्ष महोदय : उस का डिस्कशन नहीं हो सकता !

श्री धनिक लाल मंडल : मैं आप को री-कंसिडर करने के लिए कह रहा हूं। आप कृपा कर के मेरी बात सुन लीजिए।

MR. SPEAKER: Discussion on the floor of the House cannot be allowed.

श्री धनिक लाल मंडल : एक मिनट हमारी बात सुन लीजिए। ... (**व्यवधान**). . .

अध्यक्ष महोदय : आप क्यों बोलते है, आप बैठिए।

श्री धनिक लाल मंडल: आप ने जो निर्णय लिया है . . .

PROF. K. K. TIWARY (Buxar): I want to know the fate of my motion about West Bengal

अध्यक्ष महोदय : मैंने पहले इन को एलाऊ किया है। आप की बात भी सुनूंगा। मैंने कब इनकार किया है ? बीच में क्यों बोलते हैं ?

श्री धनिक लाल मंडल : ऐडजर्नमेंट मोशन . . .

अध्यक्ष महोदय : ऐडजर्नमेंट मोशन पर मैं कोई बात सुनने वाला नहीं हूं।

श्री धनिक लाल मंडल : मैंने जो ऐडजर्नमेंट मोशन दिया और आप ने जो उस पर निर्णय किया है वह मुझको मालूम है। मैं उसी संदर्भ में.

अध्यक्ष महोदय: नहीं और कोई बात नहीं।

No Sir. Look here. I would again quote page 30 of the *Handbook for Members*:

> "Once a member is informed of the Speaker's decision withholding his consent, no discussion or point shall be permitted to be raised in the House either on the subject-matter of the notice or the reasons for disallowance thereof."

श्री धनिक लाल मंडल : हम आप को नियम बता देते हैं। सुन लीजिए। आप दूसरे की बात भी कभी कभी सुन लीजिए।

अध्यक्ष महोदय: मैं सुनता हूं।

. . . (**व्यवधान**) . . .

अध्यक्ष महोदय : आप यह बताइए कि आप का अधिकार कैसे है ?

श्री धनिक लाल मंडल: मैं आप को सुना दे रहा हूं कि मेरा अधिकार कैसे होता है ? आप नियम 60 का परन्तुक (2) पढ़ लीजिए—

"परन्तु यह भी कि यदि अध्यक्ष उस मे उल्लिखित मामले के बारे में पूर्ण तथ्यों से अवगत न हो . . .

अध्यक्ष महोदय : नहीं, मैं अवगत हूं।

श्री धनिक लाल मंडल : एक मिनट सुन लीजिए।

"तो वह अपनी सम्मति देने या इन्कार करने से पूर्व उस प्रस्ताव की सूचना को पढ़ कर सुना सकेगा और सम्बन्धित मंत्री और / या सदस्यों से तथ्यों पर संक्षिप्त विवरण सुन सकेगा और उस के बाद प्रस्ताव को स्वीकार करने के बारे में अपना निर्णय देगा।"

तो मेरा अधिकार बन जाता है कि आप से निवेदन करूं ।

अध्यक्ष महोदय: नहीं, मेरी बात सुनिए–

No; not allowed. Disallowed.

....(व्यवधान)....

अध्यक्ष महोदय : आप स्पीकर रहे हैं और फिर यह जिद करते हैं ।

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष जी, आपने कहा इस सम्बन्ध में आप ध्यानकर्षण प्रस्ताव भी ले रहे हैं और उसके बाद आवश्यकता हुई तो कल बिजनेस एडवाइजरी कमेटी में डिस्कशन रखने पर विचार किया जाएगा । मैं यह कहना चाहता हूं जो ध्यानाकर्षण का प्रस्ताव था या डिबेट का जो मामला था वह आज तक था और अब जो वहां पर परिस्थिति पैदा हो गई है उसमें 11 आदमी मारे गएहैं और 600 घायल हुए हैं । इसके पहले भी सरकार द्वारा वहां पर गोली चलाई गई है ।

अध्यक्ष महोदय : नहीं, एडजर्नमेंट मोशन नहीं हो सकता ।

श्री राम विलास पासवान : अब जो स्थिति है उस र बहस जारी है । हमने एडजर्नमेंट मोशन दिया है, आप तत्काल इस पर बहस करवायें ।

अध्यक्ष महोदय : नहीं, नहीं । मैं इस पर कुछ नहीं कह सकता हूं । यह तो सरकार जाने । (व्यवधान)

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, मेरा औचित्य का प्रश्न है। (व्यवधान)

अध्यक्ष महोदय : मैं बारी बारी से सभी को बुला रहा हूं ।

व्यवधान**

MR. SPEAKER: Nothing is going on record without my permission.

*(Interruptions)***

MR. SPEAKER: I will allow you one by one.

श्री अटल बिहारी वाजपेयी : मेरा औचित्य का प्रश्न है कि यह जो तमाखू की कीमतों का मामला है वह केन्द्र से जुड़ा हुआ है । आपने शायद यह कहा कि मंत्री महोदय यहां नहीं हैं ।

अध्यक्ष महोदय : थे नहीं ।

श्री अटल बिहारी वाजपेयी : इसलिए इस मामले पर सरकार से जल्दी बयान नहीं लिया जा सकता है । मेरा निवेदन है कि...

अध्यक्ष महोदय : मंत्री महोदय यहां थे नहीं । मेरे पास पहले से था । I have already taken a decision. लेकिन अब कल के लिए मैंने इसको कर दिया है, जहां तक कि भाव का प्रश्न है । ला ऐंड आर्डर स्टेट सब्जेक्ट है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, एक पहलू और भी है ...

(Interruptions)

MR. SPEAKER: Nothing is going on record.

*(Interruptions)***

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, आप यह बताइये कि रिकार्ड पर क्या जा रहा है और क्या नहीं जा रहा है ?..

अध्यक्ष महोदय : मैं जो कहूंगा वह जायेगा । आपने जो पहले कहा था वह गया था, अब जो बोल रहे हैं वह नहीं गया है ।

श्री अटल बिहारी वाजपेयी : अभी तो मैं बोल ही नहीं रहा हूं । मगर

**Not recorded.

[श्री अटल बिहारी वाजपेयी]

अब तक जो बोला हूं वह रिकार्ड पर गया है या नहीं ?

अध्यक्ष महोदय : जब मैंने इजाजत दी थी, आपसे बात हो रही थी तब रिकार्ड पर गया था।

श्री अटल बिहारी वाजपेयी : यह जो इशारों में बातें हो रही हैं रिपोर्टर्स से...

अध्यक्ष महोदय : मैं बिलकुल बोलकर करता हूं।

श्री अटल बिहारी वाजपेयी : क्या बोल कर रहे हैं आप ?

अध्यक्ष महोदय : बोल कर करता हूं। जब मेरी पर्मीशन होती है तब रिकार्ड होता है, जब मेरी पर्मीशन नहीं होती है तब रिकार्ड नहीं होता है।

श्री अटल बिहारी वाजपेयी : हमको भी तो पता लगे कब आपने पर्मीशन दी और कब पर्मीशन नहीं दी।

अध्यक्ष महोदय : आप सुनिए।

श्री अटल बिहारी वाजपेयी : आप उनको इशारा करते हैं, हमको तो करते ही नहीं हैं।

अध्यक्ष महोदय : यहां से नजर नहीं आता है, मैं तो बोल कर करता हूं। पूछिये।

SHRI JYOTIRMOY BOSU: I had been a member of the Tobacco Board representing this House, twice. The Nippani area of tobacco growers had been in great difficulty for decades. They have been sucked.

MR. SPEAKER: What do you want to say?

SHRI JYOTIRMOY BOSU: My submission is that the Commerce Ministry have been sitting over it. Representations have been given through the Tobacco Board. The whole responsibility squarely falls on the Commerce Ministry.

MR. SPEAKER: No. That is why, I have asked them...

(*Interruptions*)

SHRI JYOTIRMOY BOSU: I am not going into the law and order subject. Due to the stupidity of the Commerce Ministry 11 lives have had to be sacrificed. Therefore, an adjournment motion is the only fit thing.

MR. SPEAKER: If you justify your adjournment motion, then we will see. How will you justify?

SHRI JYOTIRMOY BOSU: Rule 56...

MR. SPEAKER: I cannot do it. Not allowed. Now, Mr. Fernandes.

SHRI GEORGE FERNANDES: This issue had been going on for the last three weeks. In these three weeks the Government of India, the Commerce Ministry and all other concerned with fixing the price of tobacco had an opportunity to look into the matter. The farmers blocked the national highway. The matter was not only concerning... (*Interruptions*)

MR. SPEAKER: What do you want to say now? What is the point which you want to make to me?

SHRI GEORGE FERNANDES: The point which I want to make is that Parliament must consider this question. You must accept our adjournment motion.

MR. SPEAKER: No, adjournment motion is not allowed.

SHRI GEORGE FERNANDES: You must listen to me on why the adjournment motion is given notice of. It is not merely a question of prices now. There are inter-State issues involved. The question of National Highway is also involved.

MR. SPEAKER: I have explained to you that it has two aspects. One is the prices and the other is the law and order problem.

SHRI GEORGE FERNANDES: It is not a question of law and order. It was the most peaceful demonstration that could ever have been organised.

MR. SPEAKER: Now, I am not allowing. Nothing is going on record. Prof. Dandavate.

(*Interruptions*)**

PROF. MADHU DANDAVATE (Rajapur): Sir, when I and George Fernandes met you in your Chamber, you had already agreed a few days back that a Call Attention motion would be admitted on that issue. The only reason that you also stated in the House is that because the Minister for Agriculture was out of India, you did not allow that. Sir, it has been the convention in this House that even if the Cabinet Minister is out of India or is not in town, even then there is the collective responsibility and I quote a precedent. On one occasion...

MR. SPEAKER: No, Professor...

PROF. MADHU DANDAVATE: When I was Railway Minister I had handled a Call Attention motion of the Law Ministry.

MR. SPEAKER: You want it to be handled properly. That is all.

PROF. MADHU DANDAVATE: Therefore, it is a collective responsibility. With your permission I am saying that. And now, if you had allowed a Call Attention motion to be answered by some other Minister, there would have been a restraint on the Karnataka Government and this situation of firing would not have arisen at all. And, therefore, an adjournment motion has been given.

SHRI GEORGE FERNANDES: You must accept our adjournment motion.

MR. SPEAKER: No, Sir. I cannot do it. (*Interruptions*)

SHRI HARIKESH BAHADUR (Gorakhpur): My point is that the prices of tobacco are directly related to the Ministry of Commerce. Therefore, when you are deciding on the Call Attention...

MR. SPEAKER: The Commerce Minister was not here and that was why I had kept it pending...

SHRI HARIKESH BAHADUR: My point is that at that time itself that could have been discussed because the Commerce Minister was here. But you did not allow that matter. That was why all these things have happened and many people have been killed...

MR. SPEAKER: At that time we thought that it was concerning the Agriculture Minister.

SHRI HARIKESH BAHADUR: Today many people have been killed...

MR. SPEAKER: No. Now, Shri Parulekar.

(*Interruptions*).**

MR. SPEAKER: That is all right.

(*Interruptions*)

MR. SPEAKER: Nothing should be recorded.

(*Interruptions*).**

SHRI BAPUSAHEB PARULEKAR: Mr. Speaker, Sir, I would like to invite your attention to a precedent. You had granted the adjournment motion on the deaths due to drinking in Haryana which was a State subject. If that can be a matter for adjournment motion, don't you think it is a more serious matter than the deaths due to drinking...

MR. SPEAKER: I have to explain to this House that for the last four or five days we have had something going on in this House and if you want me to apply two standards for things like this, then where do I stand?

(*Interruptions*).

**Not recorded.

MR. SPEAKER: No.

(*Interruptions*)**

MR. SPEAKER: No, I cannot.

(*Interruptions*)

MR. SPEAKER: जार्ज साहब, इसे इतना छोटा मत करिए ।

Don't try to make my position small.

(*Interruptions*)

MR. SPEAKER: You have forced my hands. Now, do not try to put me behind.

(*Interruptions*)

MR. SPEAKER: Do not try to hustle me either way.

(*Interruptions*)

अध्यक्ष महोदय : मैं आपके हिसाब से चलूंगा अब आप मुझे मजबूर कर रहे है दूसरी तरफ चलने के लिए मैं नहीं कर सकता हूं ।

SHRI JYOTIRMOY BOSU: You read out the motion.

MR. SPEAKER: Not allowed. (*Interruptions*)**

(*Interruptions*)**

PROF. K. K. TEWARY: I gave notice under Rule 184. We wanted discussion...

अध्यक्ष महोदय : तुम्हारी बी. ए. सी. की मीटिंग हो रही है । बी. ए. सी. की मीटिंग कल हो रही है । बी. ए. सी. डिसाइड करती है यह काम ।

PROF. K. K. TEWARY: That is all right. (*Interruptions*)**

अध्यक्ष महोदय : आप थे नहीं, सारा समझा दिया था ।

(व्यवधान) **

अध्यक्ष महोदय : कल बी. ए. सी. की मीटिंग हो रही है । उस में डिसाइड करेंगे । डेट एपान्ट करेंगे ।

(व्यवधान)**

MR. SPEAKER: Nothing will go on record without my permission.

12.15 hrs.

PAPERS LAID ON THE TABLE

PETROLEUM AND NATURAL GAS (AMDT.) RULES, 1981 AND NOTIFICATION UNDER OILFIELDS (REGULATION AND DEVELOPMENT) ACT, 1948.

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to lay on the Table:

(1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. GSR 211(E), in Gazette of India dated the 26th March, 1981, under section 10 of the Oilfields (Regulation and Development) Act, 1948.

(2) A copy of Notification No. S.O. 219(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1981 regarding enhancement of the rate at which royalties shall be payable in respect of mineral oils and making certain amendments in the Schedule to the Oilfields (Regulation and Development) Act, 1948, issued under sub-section (4) of section 6A of the said Act.

[*Placed in Library. See* No. LT-2292/81].

COMPANIES (ACCEPTANCE OF DEPOSITS) AMDT. RULES, 1981

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table a copy of the Companies (Acceptance of Deposits) (Amendment Rules, 1981 (Hindi and English versions) published in Notification No. GSR 187(E) in Gazette

**Not allowed.

**Not recorded.